

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Competition Appeal (AT) No. 73 of 2018

IN THE MATTER OF:

Vishal Gupta

...Appellant

Versus

**Competition Commission of
India & Ors.**

...Respondents

Present:

For 1st Respondent: Ms. Rajdipa Behura, Mr. Philomon Kani, Ms. Hansika Sahu, Ms. Neha Lingwal, Advocates

For 2nd Respondent : Mr. Arun Kathpalia, Senior Advocate with Mr. Parth Jha, Mr. toshit Shandilya, Ms. Tanaya Sethi, Mr. Karan Sood and Ms. Ketki Agrawal, Advocates

ORDER

09.01.2020 The case was shown to be a part-heard by the Division Bench on 9th July, 2019. However, in absence of the said Bench, a Bench of three Hon'ble Judges heard the appeal on the question of maintainability, which remains inconclusive and order 'for further hearing' has been passed.

Having found that two separate Benches shown as part-heard, one of us (Hon'ble Chairperson of National Company Law Appellate Tribunal) in exercise of powers as conferred under 'NCLAT Rules, 2016', has directed not to consider this appeal as part-heard.

Place this case 'for hearing' on the question of maintainability and on merits under the heading 'for Admission (After Notice)' on **22nd January, 2020** at 12.30 P.M. before the 1st Bench.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

/ns/sk/